

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 32

C.P. (IB)/1288(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA THROUGH MR.
ASHUTOSH AGARWALA V/s JAYANT KASLIWAL**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Pulkitesh Dutt Tiwarim, Adv. Shruti Singh i/b Menon & Menon for the Petitioner present. Adv. Akshat Agrawal along with Adv. Rajat Lohia for the Respondent Guarantor present through VC.

Both the parties shall be at liberty to place on record written synopsis of arguments not more than 3 pages within one (1) week. **Reserved for Orders.**

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh